

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

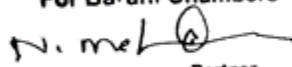
Original Application No. 80 of 2022(SZ)

T. Karunapandi
S/o. Thangaraj Nadar,
No. 5/105, South Street,
Mela Alwarthoppu,
Sriparangusa Nallur Panchayat,
Srivaikundam Taluk,
Thoothukudi District - 628 612
Phone No. 9444453357
Email Id:- chandrumaya06@gmail.com

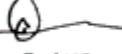
...Applicant

Vs

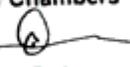
1. The District Collector ,
Thoothukudi District,
Thoothukudi- 628 004
Phone No. 2340600
Email Id:- collrtut@nic.in
2. The Assistant Director,
Geology and Mines Department,
District Collectorate Campus,
Thoothukudi District- 628 001
Phone No. 2340601
Email id:- minestaty@gmail.com
3. The Tahsildar,
Srivaikundam Taluk,
Thoothukudi District 628 601
Phone No. 255229
Email Id:- tahtut@nic.in
4. The District Environment Engineer,
Tamil Nadu Pollution Control Board,
C7 & C9, SIPCOT Industrial Complex,
Meelavittan, Thoothukudi- 628 008.
Phone No. 2341298
Email Id:- deetnpcbttt@gmail.com
5. Sun Bricks,
Represented by its proprietor,
Mr. P. Vivekananthan,
S/o. Pichairaja,
Srivaikundam Taluk,
Alwarthoppu,
Thoothukudi District- 628 612

For Barar.i Chambers

Partner

6. Star C.K.R Bricks,
Represented by its Proprietor
Mr. Tirupathi
Mangammal Salai,
Nearby Attrupalam, Alwarthoppu
Srivaikundam Taluk,
Thoothukudi District- 628 612
7. Sara Bricks,
Represented by its Proprietor,
Mr. Tirupathi
Mangammal Salai,
Near by Attrupalam, Alwarthoppu
Srivaikundam Taluk,
Thoothukudi District- 628 612
8. K.P.M Brick Works,
Represented by its Proprietor
P. Marinathan,
S/o. Poologa Nadar,
North Street,
Mela Alwarthoppu,
Srivaikundam Taluk,
Thoothukudi District.- 628 612.
9. Agni Chambers
Represented by its Proprietor
Mr. Ravinarayanan,
No. 5/100, Mangammal Salai,
Alwarthoppu, Srivaikundam Taluk,
Thoothukudi District- 628 612.
10. Uma Chambers,
Represented by its Proprietor
Mr. Sabapathy,
S/o. Subbaiah Nadar,
Valvallal Main Road,
Earal Vattam,
Thoothukudi District.- 628 612.
11. A.A. Bricks,
Represented by its Proprietor,
Lingamuneswaran,
S/o. Not Known
Kela Alwarthoppu,
Srivaikundam Taluk,
Thoothukudi District.- 628 612
Email Id : Not Known

For Barari Chambers
N. mel 
Partner

- 12.S.K.S Bricks,
 Represented by its Proprietor,
 Linga Muneswaran,
 Kela Alwarthoppu,
 Srivaikundam Taluk,
 Thoothukudi District- 628 612
- 13.Srinivasan Bricks,
 Represented by its Proprietor,
 Srinivasan,
 Nearby Mottaiamman Kovil,
 Mela Alwarthoppu,
 Srivaikundam Taluk,
 Thoothukudi District- 628 612
- 14.S.J. Bricks,
 Represented by its Proprietor,
 Mr. Balakrishnan,
 S/o. Jeya Pandiyan,
 Near Esakki Amman Koil,
 Mela Alwarthoppu,
 Srivaikundam Taluk,
 Thoothukudi District- 628 612
15. SRI Brick Works,
 Represented by its Proprietor,
 Mr. Bala Ganesh,
 S/o. Jeyakumar,
 Tank Street,
 Mela Alwarthoppu,
 Srivaikundam Taluk,
 Thoothukudi District- 628 612.
- 16.A.L.R Brick Works,
 Represented by its Proprietor,
 R. Lingesh
 S/o. A. Ramajeyam,
 Tank Street,
 Mela Alwarthoppu,
 Srivaikundam Taluk,
 Thoothukudi District- 628 612
- 17.ANC Chamber Works,
 Represented by its Proprietor Mani,
 Near Kaduvetti Vaikkal Bridge
 Keezha Alwarthoppu,
 Srivaikundam Taluk,
 Thoothukudi District- 628 612

For Barari Chambers
 N. mel 
 Partner

18.Sakthi Chambers,
 Represented by its Proprietor
 Bhaskaran,
 S/o. Not Known,
 Palkulam, Thirukkalar
 Thiruchendur Taluk,
 Thoothukudi District- 628 612.

19.Bharani Chambers,
 Represented by its Proprietor,
 Mahendran,
 Manalgundu, Alwarthirunagar
 Thoothukudi District- 628 612

20. Saranya Chambers,
 Represented by its Proprietor Sundar,
 Palkulam, Thiruchendur Taluk,
 Thoothukudi District- 628 612.

...Respondents

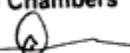
COUNTER AFFIDAVIT FILED BY 19th RESPONDENT

I, Mahendran, S/o. Natesan, aged about 66 years, Partner of M/s. Bharani Chambers, having office at Manalgundu, Alwarthirunagar Thoothukudi District- 628 612, do hereby solemnly affirm and sincerely state as follows;

1. I am the partner and as such I am authorized to file this counter affidavit on behalf of the 19th Respondent, M/s. Bharani Chambers, and as such I am well conversant with the facts and circumstances of this case.
2. It is respectfully submitted that this Applicant has filed this application with the following prayer:

“a) Direct the Respondents 1 to 4 to inspect the Brick Kilns of said Respondent No.5 to 21 and other brick kiln illegally functioning in Alwar Thoppu, Sriparangusanallur Village, Thoothukudi District and cause lock and seal of the unauthorized Brick Kilns permanently within a stipulated time frame.

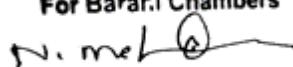
b) Direct the Respondent No.1 to 4 to visit the affected areas and take suitable steps for restoration of the natural environment in

For Barar.i Chambers
 N. me 
 Partner

Alwar Thoppu, Sriparangusanallur Village, Thoothukudi District within the time fixed by this Hon'ble Tribuna.

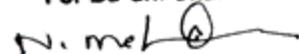
c) Permanent injunction restraining the respondents 1 to 4 from granting any license/permit to establish brick kiln and mining of sands to anyone considering the geographical location of Alwarthoppu, Sriparangusanallur Village, Srivaikuntam Taluk, Tuticorin District”.

3. At the outset, this Respondent would respectfully submit that the Respondent has been operating and running its Bricklin unit without any violation and with all due permissions required from the concerned Authorities. None of the allegations contained in the said application shall be deemed to be admitted merely for want a specific denial/traverse.
4. It is submitted that as far as this Application is concerned, the Applicant has prima facie not made out any specific case against this Respondent. The Application is denied by this Respondent in toto.
5. It is pertinent to state that the concerned Authorities have filed their reports and in all the reports there is no violation noted against this Respondent. More specifically, the 4th Respondent, Tamil Nadu Pollution Control Board report, categorically states that this Respondent has CTO valid upto 31.03.2032, and that all Air pollution control measures have been provided in order to control the smoke emission from the Bricklin and the 1st Respondent also in its report dt. 15.02.2024, has very clearly mentioned that there is “no violation detected” against this Respondent.
6. It is further submitted that, this Respondent is also not involved in any mining activity as alleged by the Applicant and the same is also supported by the reports filed by the Respondent Authorities herein.
7. It is respectfully submitted that, this Application by the Applicant is generic and bald in nature and has made out no specific case against

For Barar.i Chambers

 Partner

this Respondent. The said Application is filed to only harass this Respondent as there is no material proof filed by the Applicant against this Respondent to prove the illegal activity as alleged in its application. This Respondent is a law-abiding citizen and is in no violation of any conditions or laws.

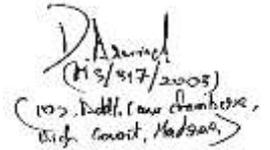
Under the above circumstances it is prayed that this Hon'ble National Green Tribunal may be pleased to dismiss the Application with cost or pass such further orders as this Hon'ble Tribunal deem fit and proper in facts and circumstances of this case and thus render justice.

For Barar.i Chambers

 Partner

Solemnly affirmed on this the :

BEFORE ME

27th day of July, 2024 at Chennai :


 (15/5/2008)
 102, Boddhi, Law Chambers,
 High Court, Madras

And signed his name in my presence.:

(ADVOCATE : CHENNAI)

**BEFORE THE HON'BLE
NATIONAL GREEN
TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**Original Application No. 80
of 2022(SZ)**

**REPLY FILED BY THE 19th
RESPONDENT**

**COUNSEL FOR 19th
RESPONDENT**